

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 13/SM/2017 alongwith I.A. 65/IA/2017

Subject : Abolition of Clean Energy Cess and Introduction of Goods and Service Tax compensation cess.

Date of hearing : 14.9.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Respondent : GMR-Kamalanga Energy Limited & Others

Parties present : Shri Sanjay Sen, Sr. Advocate, BALCO & MCCPL
Shri M.G. Ramachandran, Advocate, Prayas & Haryana Discoms
Ms. Anushree Bardhan, Advocate, Prayas & Haryana Discoms
Shri Vishal Anand, Advocate, MBPMPL
Shr Akshat Jain, Advocate, MBPMPL
Shri Apoorva Misra, Advocate, CGPL
Shri Abhishek Munor, Advocate, CGPL
Shri Kunal Kaul, Advocate, CGPL
Shri Matrugupta Mishra, BALCO & MCCPL
Shri Nishant Kumar, Advocate, BALCO & MCCPL
Shri Biju Nattam, Advocate, BALCO & MCCPL
Shri Aashish Anand Bernad, Advocate, PTC
Shri Paramhans, Advocate, PTC
Shri Vishrov Mukherjee, Advocate, SPL
Shri M. Janmali, Advocate, SPL
Shri Yashawi Kant, Advocate, SPL
Shri Jignesh Langalia, APL
Shri Nishant Grover, BYPL

Record of Proceedings

At the outset, learned counsel for the respondent, MBPMPL prayed for grant of time to file written submissions in the matter. Similar request was made by the learned counsels appearing on behalf of other respondents. The learned counsel for respondent, CGPL however submitted that it has filed written submissions in the matter and would serve copies on the beneficiaries/ State discoms in due course.

2. The Commission after hearing the parties, directed the generating companies to file written submissions with regard to settlement of dues between generating companies and Discoms on account of introduction of GST with effect from 1.7.2017 limited to the "Change in Law" components claimed in various petitions and allowed by the Commission in its orders.

3. Learned counsel for BALCO submitted that they have filed an Interlocutory Application (I.A.) for impleadment alongwith Chattisgarh State Power Distribution Co. Ltd.

and Tamil Nadu Generation and Distribution Co. Ltd. as respondents in this petition. Similar request has also been made by ACB (India) through I.A. filed in the Registry. The Commission observed that since the petitions filed by BALCO and ACB (India) are pending adjudication, IAs have not been allowed at this stage.

4. The generating companies shall file the written submissions, with advance copies to the respective State discoms on or before 26.9.2017. The beneficiary discoms shall also file their written submissions, with copies to the other, by 5.10.2017.

5. The petition shall be listed for hearing on 17.10.2017. The due date for filing the written submissions shall be strictly complied by the parties prior to the date of hearing.

By order of the Commission

**-Sd/-
(T. Rout)
Chief (Law)**